

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DHARMENDRA PRADHAN): (a) On three occasions, Public Enterprises Selection Board (PESB's) recommended panel for appointment of Chairman and functional directors for public sector oil companies have been rejected for reasons other than vigilance/corruption in last three years.

(b) No Search Committees have been constituted for selection of functional directors and Chairman for ONGC, IOC, HPCL and BPCL during last three years.

Artists staying in Asiad Village in violation of terms and conditions

*250. SHRI BHUBANESWAR KALITA: Will the Minister of CULTURE be pleased to state:

(a) the details of terms and conditions of the cases which the Ministry recommends for Government accommodation on allotment basis;

(b) whether the Ministry keeps a track of such cases where artists recommended by it are staying in Government accommodation like Asiad Village, New Delhi, in violation of such terms and conditions, if so, the details thereof and if not, the reasons therefor; and

(c) whether the Ministry has taken steps to secure vacation of such accommodations; if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF CULTURE (DR. MAHESH SHARMA): (a) The allotment of Government accommodation to the eminent artistes is governed by the guidelines contained in the Government of India, Ministry of Culture Order No. F. 14-1/2008- Akademis dated 27.11.2008, which is given in Statement (*See below*). These guidelines were made with the approval of the Cabinet Committee on Accommodation.

(b) The allottees were given accommodation with the approval of Cabinet Committee on Accommodation and were also granted extension from time to time. The last extension was granted up to 31.7.2014.

(c) Any decision in the matter of vacation of such accommodations is taken with the approval of the Cabinet Committee on Accommodation, the apex body to take a decision on such issues. Going by the recommendations of the Selection Committee headed by Secretary (Culture), Ministry of Culture for allotment of Government residential accommodation, the proposal to revise the existing guidelines for allotment of Government accommodation to the artistes and also the option of either to roll over for one year or cancel the allotment have been sent to the Cabinet Committee on Accommodation, except in case of one artist in which cancellation of the allotment has been recommended.

Government for Allotment of residential accommodation to eminent artistes

Statement

ORDER

F/14-1/2008 Akademeas

Government of India

Ministry of Culture

New Delhi

27th November, 2008

Sub: Allotment of Government residential accommodation to eminent artistes-
extension of allotment and revision of guidelines

The Cabinet Committee on Accommodation in its meeting held on 25.09.2008 has approved the revision of existing guidelines in respect of allotment of Government residential accommodation to eminent artistes which was communicated to this Ministry *vide* Cabinet Secretariat's letter No. CCA/032008(i) dated 1.10.2008. The revised guidelines are as under :

- (i) For an artist to qualify for allotment of house, he/she should not be less than 40 years or more than 60 years of age.
- (ii) Only artists of outstanding national/international eminence can be considered.
- (iii) The artists should be a bonafide resident of Delhi or the artists stay in Delhi should be demonstrated to be essential for the pursuit of his/her artistic endeavours.
- (iv) The artist should not own a house/flat/land in the National Capital Region of Delhi (Specifically Delhi, Municipal limits of Ghaziabad, Noida, Gurgaon, Faridabad, Bahadurgarh and Sahibabad) Recipients of plots allotted by DDA in the name of artistes or organizations run by them shall not be considered for allotment.
- (v) The artist income should not exceed ₹ 20,000/- per month as substantiated through income tax returns of the last 3 years.

I. Terms of allotment

- (i) The allotment shall be made for a maximum of 40 units. Of these 40, only 15 artistes will be entitled to D-II type house and all the rest shall be recommended for Type-IV accommodation. The locality of the houses and the license fee shall be decided by the Directorate of Estate.

- (ii) The allotment shall be for a maximum of 3 years. In deserving cases, extension may be considered for one more period of 3 years. No further extension shall be considered. No unauthorized stay beyond the allotment period shall be recognized under any circumstances and the occupant shall have to bear the licence fee, damages for the unauthorized period as determined by the Directorate of Estates. However if the artists demonstrates (a) pursuit of his/her work at a very high level for the entire period of allotment, and (b) efforts at obtaining ones personal accommodation during this time then the period of maximum retention can be relaxed based on the recommendations of the Selection Committee.
- (iii) In case of death of the allottee, the immediate family shall be allowed retention for a period of 6 months only, on payment of normal licence fee.
- (iv) There shall be periodic review of the allotments recommended by the Selection Committee and if in its opinion any of the allottee ceases to be eligible for allotment, he/she shall be asked to vacate the premises within 6 months - 2 months on payment of normal rent and 4 months on twice the rent. For the purpose of this review, every allottee shall be required to furnish to the Ministry of Culture, for each financial year, a copy of his/her Income Tax Returns supported by an affidavit declaring his/her total income and also stating whether he or she owns or has acquired a plot of land or a house or flat in the National Capital Region of Delhi that makes him/her ineligible for allotment or continued occupation of the accommodation. Such other details that may be asked for by the Ministry of Culture will also have to be furnished by an allottee.
- (v) It shall be mandatory for an allottee to file with the assessing authority of Income Tax Department his/her Income Tax Returns for each financial year even if his/her income for any year be below the taxable limits.
- (vi) Suitable relaxation from any provision of these guidelines can be made by the CCA in the case of existing allottees and in cases of evident hardship.

II. Process of Selection

- (i) All applications for allotment shall be considered by the Selection Committee. This Committee shall be headed by Secretary (Culture) and shall include all the Joint Secretaries in the Ministry of Culture, Secretary, Sangeet Natak Akademi, Secretary, Lalit Kala Akademi, Secretary, Sahitya Akademi, Director, National School of Drama and JS (UD)/Director of Estates. The Committee may have special invitees if the need arises.

- (ii) The Selection Committees shall meet once in six months to consider fresh cases and review existing ones.

(V.T. Joseph)

Under Secretary to the Government of India

Copy to :

1. Secretary (Culture), Department of Culture, NCT Delhi
2. Director, NSD
3. Secretary, LKA, SNA, SA
4. Director (All 7 ZCCs)

Undertrials languishing in jails

*251. SHRIMATI VANDANA CHAVAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government has taken note of the Supreme Court decision that poverty can't be a ground for keeping in custody an accused who is unable to furnish the bail bond;

(b) what are the steps taken by Government in this regard;

(c) whether Government would consider immediate release of the undertrials languishing in Indian jails due to financial reasons;

(d) how many undertrials are currently in jails in different States due to inability to produce bail bonds; and

(e) whether the National and State Legal Services Authorities play a role in dealing with this particular issue, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) to (d) The Hon'ble Supreme Court in its order dated 24.4.2015, in the matter of *Suo Moto* W.P. (Civil) No. 406 of 2013 titled Re. Inhuman Conditions prevailing in 1382 prisons in India, has issued directions to the National Legal Services Authority (NALSA) to issue directions to the State Legal Services Authorities to urgently take up cases of undertrial prisoners who are unable to furnish bail bonds and are still in custody for that reason. The State Legal Services Authorities have been asked to instruct the panel lawyers to urgently meet such prisoners, discuss the case with them and move appropriate applications before the appropriate court for release of such persons unless they are required in custody for some other purposes.